result is that the Department can take both the measures against an assessee for the same offence (Deletion of section 28(4) of Indian Income-tax Act, 1922).

- (7) Provision for publication of particulars relating to proceedings under all Direct Taxes in respect of any assessee.
- (8) Furnishing of information relating to any assessee on application by any person to the Commissioner of Income-tax concerned. (Section 138 of Income-tax Act, 1961).
- (9) Provision for persons taking contracts 10 report payments exceeding Rs. 50,000 during a year to the Income-tax Officer within one month of the taking of the contract.

(Section 285A of the Income-tax Act, 1961).

Administrative measures—

- (1) Effect! vt exercise of the powers of search and seizure.
- (2) The Reward Rules for giving information in cases of tax evasion were liberalised.
- (3) Launching of prosecution for deliberate concealment of income.
- (4) Four Intelligence Units have been set up since January, 1966 at Calcutta. Madras. Bombay and Delhi to collect useful 'intelligence' which will be helpful in tackling tax evasion and processing cases for under various prosecutions direct In addition, the Units also taxes. assist the Commissioners in matter of searches and follow-up action in search cases.
- (5) Prior to 1965, there were two Central Commissioners at Bombay and Calcutta. Cases of large scale evasion were allotted to Income-Officers working under these Commissioners. In 1965, two more Central Commissioners' charges were created in Delhi and Madras, and the Special Investigation Circles *vjere* transferred to the

Central Commissioners, to enable and Calcutta. Cases of large scale study of tax evasion cases.

निर्द दिल्ली स्टेशन के क्षेत्र से लोगों का

- 69. श्रीमती विद्यावती चतुववी : क्या निर्माण, ग्रावास ग्रीर पूर्ति मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या यह सच है कि लगभगः 20,000 लोगों को नई दिल्ली रेलवे स्टेशनः के क्षेत्र से हटाकर नांगलोई गांव में पहुंचाः दिया गया है ताकि नई दिल्ली रेलवे स्टेशन के आस पास के क्षेत्र को साफ सुथरा रखा जाः सके; और
- (ख) यदि हां, तो उन्हें मार्च-ग्रप्रैल के दौरान वहां से न हटाने के क्या का**रण हैं** जब ठंड कम होती है।
- :£ [REMOVAL OF PEOPLE FROM NEW DELHI STATION AREA
- 69. SHRIMATI VIDYAWATI CHATURVEDI: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:
- (a) whether it is a fact that about 20,000 people have been removed from the New Delhi Railway Station area and sent to Nangloi Village so as to keep the area around the New Delhi Railway Station clean and tidy; and
- (b) if so, the reasons for not removing them during March-April when it is comparatively less cold?]

निर्माण, आवास और पूर्ति मंत्रालय में उपमंत्री (सरदार इकबाल सिंह): क और ख नई दिल्ली रेलये स्टेशन के केला गोदाम क्षेत्र के निकट अनिधवास करने वाले लः भग 18,000 व्यक्तियों को झुग्गी-झोंपड़ी हटाने की योजना के अंतर्गत 26 तथा 27 नवम्दर, 1967 को नजफगढ रोड, नांगलोई तथा

हस्तसल को भेज दिया गया। अत्यन्त आवश्यक प्रकार की अतिरिक्त सुविधाएँ देने के लिए, जैसे कि नई दिल्ली को कुछ वर्तमान रेल गाड़ियां, मा गाड़ियों की लाइनों को बचाते हुए भेजना तथा दिल्ली के बढ़ते हुए याता-यात को संभालने के लिए दिल्ली में अतिरिक्त सुवर्वन रेल गाड़ियों की भी व्यवस्था करना; इसे साफ किए गए क्षेत्र को रेलवे अधिकारियों के द्वारा तुरन्त आवश्यकता धी । अतएव सफाई के कार्य को प्राथमिकता के आधार पर किया गया ।

fITHE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL SINGH): (a) and (b) About 18,000 persons squatting unauthorised^ in the Kela Godown area near the New Dolhi Railway Station were removed to Najafgarh Road, Nangloi and HastsaF. on the 26th and 27th November, 1967, under the Jhuggis and Jhopris Removal Scheme. The cleared art;a was required by the Railway authorities immediately to provide additional facilities of an extremely urgent nature such as diversion of some existing train services via the Goods Avoiding Lines to New Delhi and also to provide additional suburban trains in Delhi area to meet fast developing traffic requirements. The clearance of the area was, therefore, undertaken on a priority basis.]

t[CONSTRUCTION OF THE TRIVANDUM AIRPORT RUNWAY

109. SHRI S. S. MARISWAMY: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

- (a) whether Governments attention have been invited to a press report published in *Blitz weekly* at page *15* of the issue dated 13th January 1968
 - f [] English translation. ^Transferred from the 14th February, 1968.

regarding the scandal in the construction of Trivandrum airport runway;

- (b) if so, the reaction of Government thereto; and
- (c) whether any action has been taken in this regard against the engineers who were incharge in supervising the implementation of the contract?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL SINGH): (a) to (c) The information is being collected and will be laid on the Table of the House.

•(•UTILISATION OF CENTRAL LOANS

- 122. SHRI R. P. KHAITAN: Wiil the Minister of FINANCE be pleased to state:
- (a) what steps the Planning Commission have taken or propose to take to see that the amount advanced to the State Governments and Departments of the Central Government is spent in time, efficiently and properly for the purposes earmarked; and
- (b) what measures are proposed to be taken in cases of violation of conditions or deviation from the main purposes?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) and (b) The Central assistance to State Governments for their plan programmes is regulated in accordance with the patterns of assistance laid down by the Planning Commission. The Planning Commission conduct periodical reviews in order to see that the priorities set by them are adhered to. Final payments of Central assistance are made only on the basis of audited figures of actual expenditure.

•{•Transferred from the 15th February, 1968.